

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.60/RP/2016 alongwith I.A. 52/2016
in 10/SM/2014**

Subject : Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of order dated 30.6.2016 in Petition No.10/SM/2014 along with I.A. for condonation of delay.

Date of hearing : 27.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioners : Power Company of Karnataka Limited (PCKL) and others

Respondents : SRLDC and Others

Parties present : Shri M.G. Ramachandran, Advocate, PCKL
Ms. Anushree Bardhan, Advocate, PCKL
Ms. Swapna Seshadri, Advocate, PCKL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Shri S.S. Barpanda, NLDC

Record of Proceedings

Learned counsel appearing on behalf of PGCIL submitted that the reply to the petition has already been filed. Learned counsel for the review petitioner requested for three weeks time to file rejoinder to the reply filed by PGCIL. Request was allowed by the Commission.

2. After hearing the learned counsels for the parties, the Commission directed the petitioner to file its rejoinder, with an advance copy to the respondents, on or before 18.5.2017. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 6.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

